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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.857 OF 2011

Cuttack this the 22nd day of December, 2011

CORAM: HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER...

Jagabandhu GhoshApplicants

-VERSUS-

Union of India & Ors. Respondents

ORDER (ORAL)

{A.K.Patnaik, Member (Judicial)}

Heard Shri D.K.Mohanty, Learned Counsel for the
Applicant and Shri U.B.Mohapatra, Learned Sr. Standing Counsel
(Central) for the Respondents.

2. The Applicant who claims to be a similarly situated person like Shri N.Sivasankaran Nair has claimed the benefit as granted to Shri N.Sivasankaran Nair in OA No.676/2008 decided by the Ernakulam Bench of this Tribunal vide his representation made to Respondent No.2 on 16.9.2010 (Annexure - A/4), followed by another representation on 12.9.2011 (Annexure A/6) which are still pending.

3. Shri U.B.Mohapatra, Learned SSC for Respondent No.2 has stated that the representations are still pending with Respondent No.2. In view of this, without going into the merits of this case, I dispose of the OA with a direction to Respondent No.2 to

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consider both the representations preferred by the applicant as stated above, keeping in mind and taking into consideration the order passed by the Ernakulam Bench of this Tribunal in OA No.676/2008 and if the applicant's case is covered by the aforesaid judgment and he is a similarly situated person, then the Respondent No.2 will consider the grievance of the applicant under the extant rules within a period of two months from the date of receipt of copy of this order.

4. With the aforesaid observation and direction, this OA stands disposed of at the stage of admission itself.

5. Let a copy of this order be communicated to Respondent No.2.

A. K. Patnaik
(A.K.PATNAIK)
MEMBER (J)

Order dt. 28.09.2012

Heard Sri D.K. Mohanty, Lt. Col(Rtd)
for the applicant and Sri U.B. Mopatra,
LSSC for the Resps.

Lost this matter before the
next available Division Bench.

P
Member (A)